

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Appeal No. 7 of 2012

23.10.2013

Heard Mr. RB Pradhan, the learned counsel for the appellant who submits that, he is not feeling well today, so the matter may be adjourned, however, this Court is not inclined to adjourn the matter.

Since the learned counsel for the appellant has requested vehemently for adjournment, one more chance is given to the learned counsel for the appellant to argue the matter.

Mr. H Abraham, the learned Addl. PP is present.

List this matter on 28.10.13.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC (EP) No. 284 of 2013 in
EL. PET No. 1 of 2013

23.10.2013

Heard Mr. GS Massar, the learned senior counsel for respondent No. 1 as well as Mr. GA Dkhar, the learned counsel for respondent No. 3.

The learned senior counsel for respondent No. 1 submits that the petition is pending regarding the maintainability of the instant Election Petition.

List the maintainability petition for hearing on 1.11.13.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP No. 19 of 2013

23.10.2013

Heard Mr. N Khan, the learned counsel for the petitioner as well as Mr. GS Massar, the learned senior counsel assisted by Mr. JM Thangkhiew who submits that in this instant petition for proper adjudication, the case record of Title Suit No. 14 of 1998 is required which is lying in the Court of the District Council, Shillong.

Call for record of Title Suit No. 14 of 1998.

List this matter for hearing on 6.11.13.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP No. 52 of 2013

23.10.2013

Heard Mr. S Mukherjee, the learned counsel for the petitioner as well as Mr. S Thapa, the learned counsel for respondent.

Since both the parties are present, no formal notice is called for, however, Lower Court case record to be called for.

Mr. S Thapa, the learned counsel for the respondent intends to file a petition challenging the maintainability of the instant petition.

Prayer is allowed.

Mr. S Mukherjee, the learned counsel for the petitioner further submits that, he may be allowed to file a petition praying for status quo on the suit premises.

Prayer is allowed.

As suggested by both the learned counsel for the parties, list this matter on 6.12.13 as a first and fixed item for hearing on maintainability.

In the meantime, parties are at liberty to file their respective petitions.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Caveat No. 144 of 2013

23.10.2013

Heard Mr. S Mukherjee, the learned counsel for the petitioner as well as Mr. S Thapa, the learned counsel for respondent.

Accordingly, the Caveat stands discharged.

JUDGE

V. Lyndem